

12. Provision of terminal facilities at Bhubaneswar.

13. Setting up of a new Railway Division in Orissa.

14. Location of a Railway Service Commission for South-Eastern Railway at Bhubaneswar.

15. Establishment of a Railway Co-ordination Directorate at Bhubaneswar.

16. Extension of Talabaga-Barajamada passenger service to Barbil in Keonjhar district of Orissa

17 Carriage of Passenger and Commercial Goods Traffic on D.B.K. Rly.

18. Opening of Halt Stations at Bolangir level crossing on the Bolangir-Sonepur Road on Titilgarh-Sambalpur Section and at Cherupali; and provision of stoppage of Tata Madras Express at Loisingha Station.

19. Provision of a rail link between Bhubaneswar and Balangir in Orissa

20. Nomination of the representative of the Titilgarh Merchants' Association on the Zonal Railway Users' Consultative Committee for South-Eastern Railway

21. Construction of over-bridge at Gopalmal between Sambalpur and Sambalpur Road Station in Orissa.

These demands are under detailed examination.

Liquidation of Companies having Public Deposits under Liquidation

1818. SHRI BALDEV SINGH JASROTIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) names of companies who accepted deposits from public and are now under liquidation (with official liquidator) together with the amount of deposits and date from which they are under liquidation;

(b) exact amount of pending claims of small depositors and the amount actually paid back to the depositors;

(c) what specific measures have been taken by the Government to safeguard the interests of small depositors;

(d) whether any action has been taken by the Government to punish such individuals who are responsible for swindling the small depositors, and

(e) if no action has been taken by the previous Government do the new Government contemplate to come to the rescue of small depositors?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No LT-1197/77].

(c) Under Section 58A of the Companies Act, 1956 and the rules made thereunder the non-banking non-financial companies can accept deposits from the public only to the limits specified in the said rules. No deposit can be invited by such a company unless an advertisement indicating, *inter alia* the financial position of the company, the composition of Board of Directors and the purpose for which the money is to be utilised, has been issued.

(d) and (e). Prosecutions are launched against the non-banking non-financial companies and their officers in default for the contraventions of Section 58A of the Companies Act, 1956 and the rules framed thereunder, in appropriate cases.

Planning to locate sites for Oil Exploration

1819. SHRI F. P. GAIKWAD: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is planning to locate any more sites for oil exploration; and